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Central Administrative Tribunal
Principal Bench, N. Delhi.

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C.A. No. 2507/94,
C.A. No. 2509/94 &
C.A. No. 2510/94

New Delhi, this the 12th Day of January, 1995

HON'BLE SHRI D.P. SHARMA, MEMBER (C)
HON'BLE SHRI B.K. SINGH, MEMBER (A)

C.A. No. 2507/94

Mukesh Kumar s/o Shri Sahab Singh,
r/o V & P.O. Tajpur Kalan,
Delhi - 110 036.

Applicant.

C.A. No. 2509/94

Shamsher Singh son of Shri Ramphal Rana,
Resident of V & P.O. Mukhmulpur,
Delhi - 110 035.

Applicant

C.A. No. 2510/94.

Rakesh Kumar son of Shri Janwar Lal,
Resident of V. & P.O. Bharthal,
New Delhi.

Applicant

(By Shri B. Krishan, Advocate)
Versus

In all the above three cases

1. Government, National Capital Territory of Delhi,
Through its Chief Secretary,
5, Sham Nath Marg, Delhi.
2. Director of Employment,
National Capital Territory of Delhi,
2, Battery Lane, Delhi.

Respondents.

(By None)

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JUDGEMENT (ORAL)

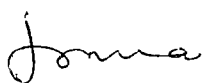
HON'BLE SHRI J.P. SHARMA, MEMBER (3)

The aforesaid three G.A. are taken together as they involve the same point in issue for consideration. The cases have not yet been admitted nor any notice has been issued to the other side. When the cases are taken for hearing today Sh. B. Krishan appears as counsel for the applicants in all the cases and has taken consent from the earlier counsel Shri R. J. Gullu who represented the applicants in all the three cases. The learned counsel for the applicants gives a statement that the Original Applications/^{were} filed on behalf of the applicants under an apprehension that their services are likely to be dispensed with. But since the respondents have served an order of termination so they are to assail that order.

2. In view of this the learned counsel for the applicants stated that he may be permitted to withdraw these applications with liberty to file fresh applications on the same cause of action, as the applicants have been terminated from service.

3. In view of the facts and circumstances and on the statement of the learned counsel for the applicants, all the three applications are dismissed as withdrawn with liberty to the applicants, if so advised, to assail the grievance, if any, according to law by filing a fresh application. The applicants are also present in person. A copy of the order be placed in each of the file.


(B. K. SINGH)
MEMBER (A)


(J. P. SHARMA)
MEMBER (3)